

O.A. 806/94

5.8.94

Hon'ble Mr. S.Das Gupta, A.M.

Hon'ble Mr. T.L.Verma, J.M.

Heard Shri P.Ojha learned counsel for the applicant on admission.

This application has been filed for setting aside the order dated 22.4.94 whereby the petitioners have been ordered to be compulsorily retired.

Before approaching this Tribunal, the petitioners, under CCS CCA Rules, were required to file an appeal before the Appellate Authority. This has not been done and as such, this application is premature as having been filed without exhausting the alternative remedies.

In the above view of the matter, this application is dismissed as not maintainable, at the admission stage itself.

Jh
J.M.

W
A.M.

/wj/